

FIR No. 279/20
PS Mangol Puri
U/sec. 188 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Mithlesh.

The present application for release of vehicle bearing number DL-1ER-3060 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

E-FIR No. 009812/20
PS Bharat Nagar
U/sec. 379 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Hira Lal.

The present application for release of vehicle bearing number DL-6SAS-4501 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Kailash wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 106/11
PS Aman Vihar
U/sec. 307/34 IPC
State Vs. Ashok @ Vinay.

02.06.2020

Present : Ld. APP for State.

None for the applicant .

This is an application for furnishing of bail bonds on behalf of accused, in terms of bail order dated 21.05.2018 passed by Id. Special Judge (NDPS), Rohini, Delhi

Perusal of record reveals that no bail bonds have been furnished alongwith the application and matter is inadvertently pending for reply/verification report of IO/SHO. Perusal of record further reveals that alongwith application, the applicant had attached the bail order dated 21.05.2018 of Id. Special Judge (NDPS), Rohini, Delhi It seems from the perusal of aforesaid order that the said bail order was passed during pendency of trial before Id. Special Judge NDPS and there is no direction for furnishing of bail bonds before Duty MM in the said order. Therefore, in view of the Court, the applicant should approach concerned special Court for furnishing of bail bonds.

Since, clarifications are required from applicant regarding the maintainability of the present application and since today no one is appearing on behalf of the applicant despite repeated calls, therefore, matter stands adjourned for 03.06.2020, for clarifications, on maintainability.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 191/2020
PS Sultan Puri

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 130/2020
PS Prem Nagar

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

Return of release Warrant

02.06.2020

Present : Ld. APP for State.
None for applicant.

Record perused.

Perusal of the record reveals that bail bonds furnished on behalf of accused Babloo in FIR NO. 236/2020 , PS Begum Pur in terms of bail order dated 21.05.2020 of Id. ASJ (NW), Rohini Courts, Delhi, were accepted on 22.05.2020 and accordingly release warrant for accused Babloo was sent to concerned jail Supdt. in FIR No. 236/2020, PS Begum Pur. However, the release warrant was returned on 23.05.2020 by concerned Deputy Supdt. Tihar Jail with the report that as per record accused Babloo is lodged in the jail in FIR No. 236/19 in place of FIR no. 236/2020. Thereafter, Id. Counsel for the accused was also informed about the discrepancy, whereupon Id. Counsel for accused sought time on 24.05.2020, to take necessary steps for rectification of FIR No. in bail order dated 21.05.2020, by moving an appropriate application before Id. Sessions Court and accordingly, the matter was adjourned for 26.05.2020. But despite several opportunities, there is nothing on record to suggest that the counsel for accused has taken any steps to obtain rectified order from Id. Sessions Court.

Today also, no one is appearing on behalf of the applicant despite repeated calls. Therefore, Reader was also directed to contact applicant/his counsel over phone as

well, however, it is informed by Reader that no contact number of accused/his counsel is available in the record. Since, the applicant had failed to provide any clarifications despite repeated opportunities, therefore, nothing remains to be adjudicated in this case at this stage . Accordingly, proceedings stands disposed off at this stage.

Copy of this order be also sent to Jail Supdt. Concerned with a direction that the accused be not released in this case without any further release warrant of the Court in this regard.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 249/20
U/sec. 188 IPC
PS Mangol Puri

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

Challan No. DL186720006190548
Circle PBC
Vehicle No. DL-11EA-0934
U/sec. 3/181 M.V.Act

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

Vehicle no. DL-4CAX-8794
Circle No. NLC(Nangloi)

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

Vehicle no. DL-8SBD-2954
PS M. Enclave
Challan no. 153954/20 dated 06.04.2020

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

Vehicle no. DL-8SBD-2954
PS M. Enclave
Challan no. 153954/20 dated 06.04.2020

02.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let previous order be complied afresh for 03.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 1595/2020
PS South Rohini
U/sec. 379 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Ravi Singh.

The present application for release of vehicle bearing number HR-2794043 on superdari has been filed by the applicant.

Copy of reply filed by IO is already on record as per which vehicle no. HR-2794043 has not been seized in this case and matter is pending for clarifications on behalf of applicant for last three dates of hearing but no one is appearing on behalf of the applicant despite repeated calls.

Reader was also directed to contact applicant/his counsel over phone as well, however, it is informed by Reader that contact no. has not been mentioned either in the application or in the vakalatnama. Since, the applicant had failed to provide any clarifications despite repeated opportunities and further as per the report of the Ahlmad, the aforesaid vehicle has not been seized in this case, therefore, the present application stands dismissed.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 1027/2015
PS Aman Vihar
State Vs. Savitri

02.06.2020

Present : Ld. APP for State.
Ld. Counsel for applicant.

Case file produced by Ahlmad Sh. Rajkumar.

Present application has been filed for extension of bail bond/surety bond furnished on behalf of accused in this case as the same were stated to be accepted till 22.05.2020. Perusal of the record reveals that the bail bonds were furnished before ld. Duty MM on 21.04.2020 during the lockdown period and it is informed by Ahlmad that the relevant record regarding furnishing of aforesaid bail bonds must be in the custody of the concerned Ahlmad on duty on the aforesaid date. Accordingly, the concerned Ahlmad/reader is directed to produce the aforesaid record on 03.06.2020.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 146/2020
PS Pahlad Pur
U/sec. 188 IPC

02.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

03.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 010856
PS Kanjhawala
U/sec. 379 IPC

02.06.2020

Application taken up through mail for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

03.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 221/20
PS Mangol Puri

02.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

03.06.2020.

Copy of this order be sent to the concerned SHO for compliance
by the Naib Court attached with the Court today.

Incharge computer branch is directed to upload the order on
website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

E-FIR No. 010750/2020
PS Bharat Nagar

02.06.2020

Application taken up for urgent hearing for modification of order dated 28.05.2020, passed by Sh. Sushil Kumar, Id. Duty MM.

Present : Ld. APP for State.

None for applicant.

Put up with original order alongwith record for 03.06.2020.

Ahlmad is directed to place the original order alongwith record on NDOH.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 130/20
PS Keshav Puram
U/sec. 188/34 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Sanjeev Kumar Bhatia.

The present application for release of vehicle bearing number DL-11B-5568 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Rakesh Parsad wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 49/20
PS : Aman Vihar
U/s : 457/380 IPC

02.06.2020

Present : Ld. APP for the State.
None for the applicant/complainant Subhash Patel.

The present application for release of 47 mobile phones of various companies on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Dinesh wherein it is stated that he has verified the ownership of applicant Subhash Patel and it is also submitted that charge sheet in this case has already been filed and he has no objection if mobile phones are released to the applicant.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, 47 mobile phones, seized in this case, be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 000174/20

PS : Mangol Puri

U/s : 379 IPC

02.06.2020

Present : Ld. APP for the State.

None for the applicant/complainant Surender Kumar Prajapati.

The present application for release of mobile phone Real me blue IMEI No. 863376045225877 on superdari has been filed by the applicant.

Alongwith application, Copy of invoice of mobile phone has also been attached.

Copy of reply has been received under the signature of ASI Anil wherein it is stated that he has no objection if mobile phone is released to the applicant.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, mobile phone, seized in this case, be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 0144/20
PS Budh Vihar
U/sec. 188/369/34 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Vikram Sharma.

The present application for release of vehicle bearing number HR-32L-8747 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Paras Ram wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 79/2020
PS Kanjhawala
U/sec. 429/279 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Dev Kumar.

The present application for release of vehicle bearing number DL-1RTB-6378 on superdari has been filed by the applicant alongwith application, copy of insurance certificate of the vehicle has also been attached wherein validity of period of insurance is indicated from 23.11.2019 to 22.11.2020.

Copy of reply has been received through whatsapp under the signature of SI Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner. It is also mentioned in the reply by the IO that he has got verified all the documents.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles

and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The IO/SHO shall release the vehicle only after verifying that the aforesaid vehicle was duly insured as on the date of incident and if the vehicle is not found duly insured as on the date of the incident, then IO is directed not release the vehicle till further order of the Court.

6. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

FIR No. 358/20
PS Keshav Puram
U/sec. 188 IPC

02.06.2020

Present : Ld. APP for State.

None for the applicant Rocky Singh.

The present application for release of vehicle bearing number DL-1RS-2291 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Ashok Kumar.

Record perused.

Perusal of the record reveals that alongwith application the applicant has also attached the copy of the RC of the vehicle wherein the registered owner is indicated as Mr. Janaradan, however, the applicant Rocky Singh has not attached any documents indicating his entitlement over the said vehicle.

Reader was directed to contact applicant/his counsel over phone as well, however, it is informed by Reader that contact no. has not been mentioned either in the application or in the vakalatnama. In the interest of justice, no adverse order is being passed against the applicant.

Be listed on 03.06.2020 for disposal/further proceedings.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/02.06.2020

**IN THE COURT OF GOPAL KRISHAN, DUTY MM, NORTH-WEST
ROHINI COURTS : DELHI**

FIR No.154/2020

U/s – 323/354/354B/509/34 IPC

PS – Kanjhawala

02.06.2020

PROCEEDINGS U/S 164 Cr.P.C (in Court room in Camera)

An application U/s 164 Cr.P.C moved by the IO/WSI Rimpi Devi in the afore-mentioned case has been placed before the undersigned being Duty MM and I have fixed the same for today itself.

IO has produced the victim Pummi W/o Deepak aged about 19 years, R/o House no. A/54, Parvesh Nagar, Mubarakpur Dabbas, Kanjhawala, Rohini, Delhi. She has identified the victim. Statement of IO be recorded in this regard.

Statement of WSI Rimpi Devi No. D-5616, PS Kanjhawla, Delhi.

On SA

I identify the victim Pummi W/o Deepak aged about 19 years, R/o House no. A/54, Parvesh Nagar, Mubarakpur Dabbas, Kanjhawala, Rohini, Delhi, present in the Court today.

RO & AC

**(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020**

For the purpose of maintaining social distancing in view of COVID-19 Pandemic, I deem it appropriate to record the statement of witness/ victim in the court room itself in Camera. Therefore, entire staff has been directed to go out of the court room. IO has also left the Court room after identifying the above named witness and now there is nobody in the Court room except myself and the witness namely Pummi W/o Deepak aged about 19 years, R/o House no. A/54, Parvesh Nagar, Mubarakpur Dabbas, Kanjhawala, Rohini, Delhi,

Q. What is your name and age ?

Ans. Pummi aged about 19 years

Q. Who are in your family ?

Ans. I, my husband and my son.

Q. What is your qualification ?

Ans. I am 8th pass.

Q. Is there any kind of pressure, threat or coercion upon you to give statement in a particular way?

Ans. No.

Q. Do you want to give your statement on your own ?

Ans. Yes.

Q. Who has come with you from your family today?

Ans. My husband and my mother

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

I have asked certain question to the victim and I am satisfied that she is making the statement voluntarily and is in fit state of mind to depose. So, I proceed to record the statement of the witness/ victim.

CERTIFICATE

Certified that above mentioned proceedings have been recorded by me and contains a true and correct account of statement made by the victim namely Pummi W/o Deepak aged about 19 years, R/o House no. A/54, Parvesh Nagar, Mubarakpur Dabbas, Kanjhawala, Rohini, Delhi, and nothing has been added or subtracted therefrom.

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

**IN THE COURT OF GOPAL KRISHAN, DUTY MM, NORTH-WEST
ROHINI COURTS : DELHI**

**FIR No. 112/2020
U/s – 376/306 IPC
PS – Kanjhawala**

02.06.2020

PROCEEDINGS U/S 164 Cr.P.C (in Court room in Camera)

An application U/s 164 Cr.P.C moved by the IO/PSI Pratibha Yadav in the afore-mentioned case has been placed before the undersigned being Duty MM and I have fixed the same for today itself.

IO has produced the victim Jyoti Kumari D/o Karmu Ram aged about 21 years, R/o Rajeev Ka makan, opposite Shantu Nursing Home, village Karala, Delhi. She has identified the victim. Statement of IO be recorded in this regard.

**Statement of PWSI Pratibha Yadav No. D-3170, PS Kanjhawla,
Delhi.**

On SA

I identify the victim Jyoti Kumari D/o Karmu Ram aged about 21 years, R/o Rajeev Ka makan, opposite Shantu Nursing Home, village Karala, Delhi, present in the Court today.

RO & AC

**(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020**

IO submitted that though the victim is blind, but in view of unprecedented COVID-19 Pandemic, it is very difficult to arrange videography. It is further submitted by victim that she does not require any assistance of any other person for making statement before the Court. For the purpose of maintaining social distancing in view of COVID-19 Pandemic, I deem it appropriate to record the statement of witness/ victim in the court room itself in Camera. Therefore, entire staff has been directed to go out of the court room. IO has also left the Court room after identifying the above named witness and now there is nobody in the Court room except myself and the witness namely Jyoti Kumari D/o Karmu Ram aged about 21 years, R/o Rajeev Ka makan, opposite Shantu Nursing Home, village Karala, Delhi.

Q. What is your name and age ?

Ans. Jyoti Kumar aged about 21 years.

Q. Who are in your family ?

Ans. Parents, brother and sister in law(Bhabhi).

Q. What is your qualification ?

Ans. I am studying in BA final year.

Q. Is there any kind of pressure, threat or coercion upon you to give statement in a particular way?

Ans. No.

Q. Do you want to give your statement on your own ?

Ans. Yes.

Q. Who has come with you from your family today?

Ans. None.

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

I have asked certain question to the victim and I am satisfied that she is making the statement voluntarily and is in fit state of mind to depose. So, I proceed to record the statement of the witness/ victim.

CERTIFICATE

Certified that above mentioned proceedings have been recorded by me and contains a true and correct account of statement made by the victim namely Jyoti Kumari D/o Karmu Ram aged about 21 years, R/o Rajeev Ka makan, opposite Shantu Nursing Home, village Karala, Delhi and nothing has been added or subtracted therefrom.

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

**IN THE COURT OF GOPAL KRISHAN, DUTY MM, NORTH-WEST
ROHINI COURTS : DELHI**

FIR No. 244/2020

U/s – 354A/323/341/509/34 IPC

PS – Sultan Puri

02.06.2020

PROCEEDINGS U/S 164 Cr.P.C (in Court room in Camera)

An application U/s 164 Cr.P.C moved by the IO/PSI Deepti Chaudhary in the afore-mentioned case has been placed before the undersigned being Duty MM and I have fixed the same for today itself.

IO has produced the victim Kavita D/o Late Shiv Dayal aged about 19 years, R/o Q-6/130, Mangol Puri, Delhi. She has identified the victim. Statement of IO be recorded in this regard.

**Statement of PWSI Deepti Chaudhary No. D-3134, PS Sultan Puri
Delhi.**

On SA

I identify the victim Kavita D/o Late Shiv Dayal aged about 19 years, R/o Q-6/130, Mangol Puri, Delhi present in the Court today.

RO & AC

**(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020**

For the purpose of maintaining social distancing in view of COVID-19 Pandemic, I deem it appropriate to record the statement of witness/ victim in the court room itself in Camera. Therefore, entire staff has been directed to go out of the court room. IO has also left the Court room after identifying the above named witness and now there is nobody in the Court room except myself and the witness namely Kavita D/o Late Shiv Dayal aged about 19 years, R/o Q-6/130, Mangol Puri, Delhi.

Q. What is your name and age ?

Ans. Kavita aged about 19 years.

Q. Who are in your family ?

Ans. I, my mother, four sisters and one younger brother.

Q. What is your qualification ?

Ans. I am 8th pass.

Q. Is there any kind of pressure, threat or coercion upon you to give statement in a particular way?

Ans. No.

Q. Do you want to give your statement on your own ?

Ans. Yes.

Q. Who has come with you from your family today?

Ans. My uncle (Tau ji).

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

I have asked certain question to the victim and I am satisfied that she is making the statement voluntarily and is in fit state of mind to depose. So, I proceed to record the statement of the witness/ victim.

CERTIFICATE

Certified that above mentioned proceedings have been recorded by me and contains a true and correct account of statement made by the victim namely Kavita D/o Late Shiv Dayal aged about 19 years, R/o Q-6/130, Mangol Puri, Delhi and nothing has been added or subtracted therefrom.

RO & AC

(Gopal Krishan)
Duty MM/North-West
Rohini/Delhi/02.06.2020

